

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP(CAA) No. 99/NCLT/AHM/2017
c.w. CA(CAA) No. 21/NCLT/AHM/2017**

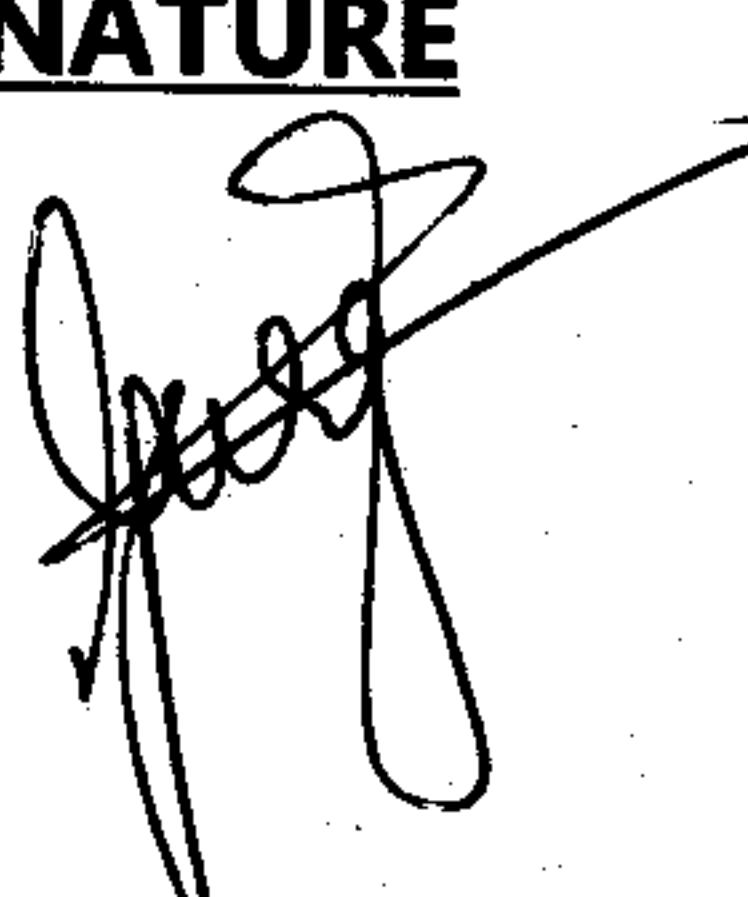
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2017**

Name of the Company: **Shaswat Nirman Pvt Ltd**

Section of the Companies Act: **Section 230-232 of the Companies Act, 2013**

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	GARGI R. VYAS	ADVOCATE	PETITIONER (TRANSFEROR)	
2.				

ORDER

Learned Advocate Ms. Gargi Vyas present for Petitioner.

Affidavit of Chairman filed.

Report of Chairman filed.

Proof of service of notice on statutory authorities filed.

Common representation of Regional Director received.

No representation received from other statutory authorities.

Representation of Official Liquidator received.

The delay in filing petition is condoned vide order dated 28.08.2017 passed in IA 246/2017.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.

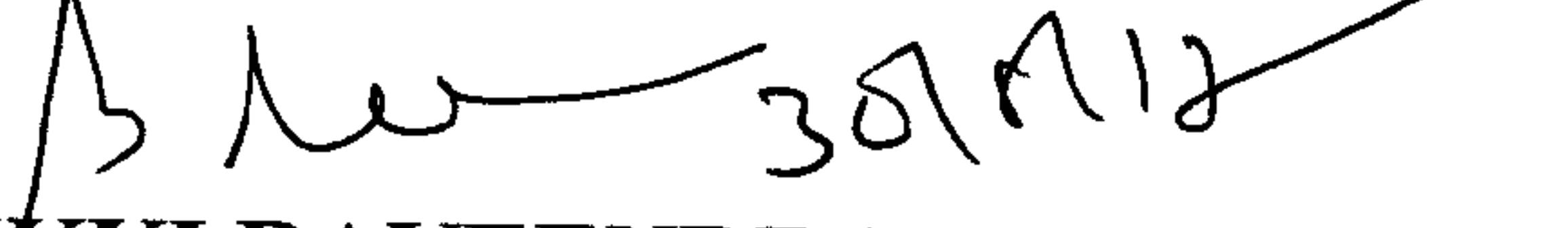
Date of hearing fixed on 14.09.2017.

Petitioner shall advertise Notice of hearing of this petition in "Free Press Journal" Indore edition and "Choutha Sansar" Daily Indore Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director, ROC, and Official Liquidator informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 14.09.2017 for hearing.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 30th day of August, 2017.